

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1710/2002

Hon'ble Shri Shanker Raju, Member(J) 2

Friday, the 12th day of July, 2002

Dinesh Kumar Singh
s/o Sh. Prem Singh
r/o F.64-C/12, H.No.286, Sector 40
Noida, UP. Applicant

(By Advocate: Shri U.Srivastava)

Vs.

1. Union of India through
The Secretary
Ministry of Communication
Department of Telecom
Sanchar Bhawan
New Delhi.
2. The Chief General Manager
Telecom (West), Dehradoon.
3. The Sub-Divisional Officer Phones - II
R.L.U. Exchange, D-46, Sector 39
Noida, UP. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard.

2. Applicant, in an earlier OA 2715/97, had approached this Court for regularisation and against the termination of his services and for re-engagement. By an order dated 15.9.1998, respondents had been directed to consider the representation of the applicant on merits and in terms of the Scheme and the result thereof be communicated to the applicant within a period of three months.

3. It is stated that a period of more than four years had elapsed and the respondents have not passed any order on the representation of the applicant as directed by this Court in earlier OA. It

is further alleged that the respondents have also engaged freshers and outsiders, namely, Shri Pradeep Kumar in April, 2002 ignoring the claim of the applicant for re-engagement as casual labour.

4. In this view of the matter, OA is disposed of at the admission stage itself, even without issuing notices to the respondents, by directing the respondents to comply with the directions of this Court earlier passed on 15.9.1998 as well as to consider the applicant's case for re-engagement as per his seniority and in accordance with Rules and instructions on the subject within three months from the date of receipt of a copy of this order. No costs.

S. Raju

(Shanker Raju)
Member (J)

/rao/

for RA for ext of time